

**In The High Court at Calcutta  
Commercial Division  
Original Side**

**IA NO. GA-COM/2/2026  
In EC-COM/276/2026**

SRI RANI SATI ABASAN PRIVATE LIMITED  
Vs  
AMBOOTIA TEA EXPORTS PRIVATE LIMITED AND ORS

**BEFORE:  
The Hon'ble JUSTICE ANIRUDDHA ROY  
Date : June 10, 2026.**

Appearance:  
Mr. Aniruddha Mitra, Sr. Adv.  
Mr. Debraj Sahu, Adv.  
Ms. Jyoti Rauth, Adv.  
Ms. Antara Biswas, Adv.  
Mr. Tamoghna Saha, Adv.  
...for the plaintiff/deGREE holder.

The Court: This is an interlocutory application filed in an execution proceeding arising out of a decree dated **February 5, 2026**. The principal sum in the decree is **Rs. 50,00,000/-** and then interest. Cumulatively, it comes to **Rs. 89.78 lacs**.

The order dated **April 9, 2026** at **page 15** to the supporting affidavit shows that since the decree has been crystallized, the judgment debtor was directed to secure a sum of **Rs. 20,00,000/-** with the Registrar, Original Side. Till date, the amount has not been secured.

By a subsequent order dated **May 7, 2026**, this Court had extended the time to make the deposit by the judgment debtor and directed the judgment debtor no. 1 to file its affidavit of assets.

Affidavit of assets has not yet been filed, neither the deposit has been made.

This Court is of the view that the judgment debtors have no *bonafide* intention to pay off the decretal dues.

Mr. Aniruddha Mitra, learned senior advocate (v.c.) appearing for the decree-holder referring to **schedule A** at **page 14** of the supporting affidavit submits that the immovable property mentioned therein belongs to judgment debtor no. 1 and the same may be attached.

In view of the above, **Ms. Sayani Gupta**, learned advocate (**Mobile No. 8240197551**) and **Ms. Rimi Chatterjee**, learned advocate (**Mobile No. 8100224743**) are appointed as the joint Receivers to make an inventory of the two immovable property mentioned in **schedule A at page 14** to the supporting affidavit to ascertain its present status and situation and also shall take symbolic possession of the property by putting signboards in the conspicuous spaces of the property.

The date and time of inventory shall be fixed by the learned joint Receivers and shall be communicated to the learned advocate on record for the plaintiff in writing.

Plaintiff shall make all necessary arrangements including the conveyance to take the learned joint Receivers at the property for inventory and to take symbolic possession.

The judgment debtors shall render all cooperation to learned Receivers.

Plaintiff shall pay the initial remuneration of **Rs. 25,000/- each** to the learned joint Receivers for the time being.

In the event of necessity, learned joint Receivers shall be at liberty to take assistance of the jurisdictional Police Station when the jurisdictional

Police Station in such event shall render all necessary assistance to the learned joint Receivers.

Learned joint Receivers shall file a report before this Court when the matter shall be taken up for consideration.

With the above observations and directions, this application **IA GA-COM/2/2026** stands **disposed** of, without any order as to costs.

It is made clear that this application has been considered with the restricted reliefs allowed herein and not beyond that.

**(ANIRUDDHA ROY, J.)**

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